

(c) if so, the size of the expanded capacity and also the nature of Government participation?

**The Deputy Minister in the Ministry of Steel, Mines and Heavy Engineering (Shri P. C. Sethi):** (a) to (c). Some time back, M/s. Standard Motor Products of India had submitted an application under the Ind. (D&R) Act, 1951, for effecting substantial expansion to their existing undertaking at Madras for the manufacture of cars. This application is still under consideration along with the expansion proposals received from the other car manufacturers.

Government are, at present, examining various possibilities of increasing the car manufacturing capacity in the country. One of the possibilities is to select one of the existing manufacturers for substantial expansion with Government participation. The question, however, is still under examination and no final decision has been taken.

#### Nahan Foundry

**2048. Shri David Munzni:** Will the Minister of Industry be pleased to state:

(a) whether Government propose to transfer the Nahan Foundry to Himachal Pradesh Government; and

(b) if so, the reasons therefor?

**The Minister of Industry (Shri Kanungo):** (a) and (b). The Chief Minister, Himachal Pradesh has made a proposal to this effect. This is under consideration.

#### Consumption of Coal

**2049. Shri Hem Raj:** Will the Minister of Steel, Mines and Heavy Engineering be pleased to refer to the reply given to Starred Question No 111 on the 14th February, 1964 and state:

(a) whether coal from any of the seams out of 66 declared ungradable was being consumed with satisfaction before they were so declared;

(b) if so, the number of such seams and the quantity of coal consumed and also the name of consuming industries; and

(c) whether Government are aware of the wastage of national asset caused by declaring working coal seams ungradable?

**The Deputy Minister for Steel, Mines and Heavy Engineering (Shri P. C. Sethi):** (a) Out of the 66 seams declared ungradable, 19 were cases of initial grading and there were no previous despatches. In the case of the remaining 47 seams, since these had previously not been declared as ungradable, despatches would have taken place in the normal course.

(b) A statement showing the names of the 47 seams and the respective collieries is laid on the Table of the House. [Placed in Library. Ser No. LT-2684/64]. Detailed information regarding the quantity of coal consumed from each of these seams and names of consuming industries is not available. But since the coals generally conformed to Grades II & III, the bulk of the despatches, where such despatches did take place, would have been for brick-burning purposes or manufacture of soft coke.

(c) If certain coals are so inferior that they do not conform to even the lowest grades prescribed, it is in public interest not to let them pass for graded coals and get a price to which they are not entitled. The question of wastage does not arise in this context.

#### Powerloom Co-operatives

**2050.** { Shri Jedhe:  
Shri M. L. Jadhav:  
Shri Lonikar:

Will the Minister of Industry be pleased to state:

(a) the number of co-operatives of powerlooms in different States and Union Territories;

(b) whether it is a fact that they are not able to run the co-operatives